

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.)No(s).2751-2752/2020

(Arising out of impugned final judgment and order dated 17-10-2019 in CRLA No.715/1983 17-10-2019 in CRLA No.605/1983 passed by the High Court Of Judicature At Allahabad)

CHANDRAPAL & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With applns for exemption from filing O.T., exemption from filing affidavit)

Date : 13-01-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Yatindra Singh, Sr Adv.
 Mr. Basant R., Sr Adv
 Mr. Shashwat Goel, AOR
 Mr. Vibhav Mishra, Adv
 Mr. Aneet Kumar Baghel, Adv
 Mr. Manu Krishnan, Adv
 Mr. Divyendu Tripathi, Adv.

 Mr. Sameer Shrivastava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in 8 weeks.

(B.Parvathi)
Court Master

(Beena Jolly)
Court Master